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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/_____/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court, Guwahati

To, The Registrar
Gauhati High Court
Itanagar Permanent Bench
Naharlagun

Dated Guwahati, the February, 2021

Sub:- **Leave Encashment.**

Ref:- Your letter No. HC(IB)11/2010/Admn./177-178 dated 04.02.2021.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to inform you that Shri Budi Habung, District & Sessions Judge, Pasighat, East Siang District has been allowed to avail encashment of leave for the block periods 2010-11, 2012-13, 2014-15, 2016-17 and 2018-19 respectively.

Shri Habung, may be informed accordingly.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2020/1338-1341/A, dated 26/2/21

Copy to:

1. The Accountant General (A&E), Itanagar, Arunachal Pradesh for information.
2. The Secretary to the Govt. of Arunachal Pradesh, Law & Judicial Department, for information.
3. Shri Budi Habung, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh with reference to his letter No. D&SJ/PSC/Estt/2019-20/04 dated 02.02.2021.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

[Signature]
26/2/21

JT.REGISTRAR (VIGILANCE)

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